

AFCO Capital India Pvt. Ltd.

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CIN : U74110MH2012PTC234042



April 04, 2025

To,
Department of Corporate Services,
Securities Exchange Board of India,
SEBI Bhavan, BKC, Plot No.C4-A,
G-Block, Bandra -Kurla Complex,
Bandra (East), Mumbai -400051, MH

Sub: Corrigendum to the Public Announcement Dated March 27, 2025, Regarding the Open Offer to the Public Shareholders of Vilin Bio Med Limited. ('Target Company')

Ref: Public Announcement dated March 27, 2025 filed with Securities and Exchange Board of India ('SEBI'), NSE Limited ('NSE') and the Target Company on March 27, 2025 in compliance with Regulation 14(1) and 14(2) of the SEBI (SAST) Regulations.

Dear Sir/ Madam,

With regard to the captioned subject, Mr. Allu Rama Krishna Reddy ("Acquirer-1"), Ms. Venna Pravallika ("Acquirer-2"), Mr. Julakanti Naga Avinash Reddy ("Acquirer-3"), Mr. Maddula Jwala Veeravenkata Panduranga Praneeth ("Acquirer-4"), Adi Mohan Rao ("Acquirer-5"), Mr. Shankar Reddy Katireddy ("Acquirer-6"), Mr. Kundoor Karunakar Reddy ("Acquirer-7") and Mr. Shaik Sharaz ("Acquirer-8") (hereinafter collectively referred to as 'Acquirers') along with Ms. Ramiza Shaik ('PAC 1') and Mr. Sharaf Shaik ('PAC 2') hereinafter collectively referred to as 'PACs') have announced an open offer for acquisition of up to 36,27,000 fully paid-up equity shares of face value of ₹10/- each representing the 26% of the Voting Share Capital Target Company, in connection to which the Public Announcement was sent by us on behalf of the acquirers and PACs on March 27, 2025.

In furtherance to the aforesaid Public Announcement, we AFCO Capital India Private Limited 'Manager to the Open Offer' are hereby issue this corrigendum to the aforementioned Public Announcement to clarify and correct certain details. The corrections and updates are provided in the enclosed corrigendum which should be read in continuation of, and in conjunction with, the Public Announcement.

The changes made are as follows:

- Inclusion of PACs.
- Revision of Offer Price.

Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement dated March 27, 2025, remain unchanged. In pursuant to the Regulation 14(3) of SEBI (SAST) Regulations, this corrigendum has been published in all editions of any one English national daily with wide circulation, any one Hindi national daily with wide circulation, and any one regional language daily with wide circulation (Hyderabad) and one regional language daily at the place of the stock exchange (Mumbai).

We are hereby attaching e-clipping/newspaper advertisement copy for your perusal.

Request you to kindly take the same on record.

Thanking you

Yours Sincerely

For AFCO CAPITAL INDIA PRIVATE LIMITED


ATUL OZA
MANAGING DIRECTOR
SEBI Registration No. INM000012555



Date: April 04, 2025
Place: Mumbai

Encl.: as above

FROM THE FRONT PAGE

India, Thailand plan strategic partnership



PM Narendra Modi being presented a copy of the *Tipitaka* in Pali by Thailand PM Paetongtarn Shinawatra on Thursday

SHUBHAJIT ROY
New Delhi, April 3

AS PRIME MINISTER Narendra Modi met Thailand's Prime Minister Paetongtarn Shinawatra in Bangkok on Thursday, the two countries agreed to upgrade their relations to a "strategic partnership". Modi underlined that Thailand holds a special place in India's Act East Policy and its Indo-Pacific vision. Modi, who arrived in Bangkok on a two-day visit on Thursday, will attend the 6th

BIMSTEC leaders' summit on Friday. Modi described BIMSTEC (Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation) as a significant forum for promoting regional development, connectivity and economic progress in the region. Following his meeting with Shinawatra, Modi said, "Today, we have decided to strengthen our ties into a strategic partnership. Also, we discussed establishing a 'strategic dialogue' between our security agencies."

Banks report growth in deposits, advances

SACHIN KUMAR
Mumbai, April 4

HDFC BANK, BANK of Baroda, Bank of India and IDFC First Bank have reported strong growth in advances and deposits for the fourth quarter of 2024-25, according to the provisional business updates. HDFC Bank's deposits grew at a higher rate than deposits. The bank's deposits rose 14.1% y-o-y to ₹27.15 lakh crore as of March 31, 2025. Its gross advances grew 5.4% y-o-

y to ₹26.43 lakh crore. CASA deposits were at ₹9.5 lakh crore, a growth of around 3.9% over the year-ago period. Bank of Baroda's domestic deposits were up 9.28% at ₹12.42 lakh crore. Domestic advances gained 13.7% to ₹10.21 lakh crore. The lender said its global business rose 11.44% in the quarter under review to ₹27.03 lakh crore. Bank of India's domestic deposits increased to ₹7 lakh crore, from ₹6.8 lakh crore in the previous quarter.

India pins hopes on BTA...

THE US TEAM led by Assistant US Trade Representative for South and Central Asia Brendan Lynch was in New Delhi last week for talks on the BTA, announced during Prime Minister Narendra Modi's recent visit to the US. The talks that were to last for three days went on for four days instead. "There has been real progress in talks," the official added.

Sector experts on both sides will start discussions this month virtually and in May there could be a physical meeting between both sides. "India is on an advanced curve with BTA not only because India wanted it but because the US also wanted it," the official added.

New Delhi's focus on talks to cope with the additional tariffs is despite some countries signalling retaliatory action against the US.

Now facing 54% tariffs on exports to the US, China on Thursday vowed countermeasures, as did the European Union. The government sees imposition of worldwide additional tariffs by the US as a mixed bag with increased opportunities for six-seven key sectors, including electronics and textiles.

A press statement said the department of commerce is carefully examining the implications of various measures and announcements made by the President of the US. "The department is engaged with all stakeholders, including Indian industry and exporters, taking feedback of their assessment of the tariffs and assessing the situation. It is also studying the opportunities that may arise due to this new development in the US trade policy," it said.

The worldwide tariff disturbance is expected to shrink global trade. "If there is a global trade contraction. It will be the same for everyone and would not put India at a comparative disadvantage. India should be able to navigate these challenges well," the official added.

Some pain & some gain for India Inc



"THE TRUE LONG-term inflection point for India's electronics trade with the US will rest on the successful conclusion of the bilateral trade agreement (BTA)," Pankaj Mohindroo, chairman, India Cellular and Electronics Association (ICEA), said.

Kiran Majumdar-Shaw, chairperson, Biocon Group, said the US government's decision to exempt pharmaceuticals underscored the critical role of the sector in public health. "The emphasis on affordability, accessibility and availability of life-saving drugs is particularly important, as it resonates with the shared priorities of both nations," she said.

Companies within engineering, and gems & jewellery, however, are assessing the impact of the reciprocal tariffs on their businesses and the broader economy in general.

"Our annual exports to the US are worth around \$20 billion. The realignment of tariffs is expected to result in a reduction of around 20-25% in our exports in the first year," EEPF chairman Pankaj Chadha said.

Colin Shah, MD at Kama Jewelry, a Mumbai-based diamond jewellery manufacturer, said the gems and jewellery sector was bracing for a sharp fall in exports as hefty US tariffs would impede overseas sales to its biggest market.

"The tariff is higher than expected. It will affect exports to the US," Shah said, adding that manufacturers may have to look at alternative locations.

More than a tractor queen...

SHE GRADUATED AS a member of the Dean's Honor List, and the Alpha Beta Gamma Society, from the Wharton School of Business, University of Pennsylvania, US.

She has been ranked among its top 125 most successful alumni.

There is more to Srinivasan than a firm grasp on the needs and challenges in crucial sectors of the economy.

Those who have known her talk about her ability to balance her commercial acumen with insights from a professional team and all of it with a heart in the right place from a farmer's perspective.

As a philanthropist, she has pursued purpose and in business remained committed to the target audience — the small & marginal farmers and to technology.

From promoting precision-farming to supporting paediatric cancer treatment, preserving folk art to ensuring free eye care services for the needy, Srinivasan has always made a difference where it matters.

From promoting precision-farming to supporting paediatric cancer treatment, preserving folk art to ensuring free eye care services for the needy, Srinivasan has always made a difference where it matters

She has been instrumental in supporting organisations such as the Sankara Nethralaya and the Cancer hospital in Chennai, besides supporting a number of educational and healthcare facilities in Tirunelveli district of Tamil Nadu.

In addition, she has been a generous patron of arts through her involvement in the promotion and support of one of India's leading musical traditions of Carnatic music through The Indira Sivasailam Foundation.

A strong believer in the transformative power of technology and in the Indian

engineering abilities, she is today leading efforts at exploring use of alternative fuels like hydrogen and CNG and has already launched electric tractors. She is also the first private sector specialist to be appointed the head of the Public Enterprises Selection Board.

Parekh sees in Srinivasan "a professional entrepreneur who has had a unique journey as it spans both agriculture and industrial manufacturing, both critical sectors for the Indian economy" and those that come with their own set of challenges.

"But what stands out is Mallika Srinivasan's strategic vision, a strong leadership and a deep commitment to small and marginal farmers,"

Kiran Mazumdar-Shaw describes Srinivasan as "a strong business leader who is very determined and driven with a good understanding of her business."

She also sees in her journey a lot of insightful advice for policy-making that too in the manufacturing arena.

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED MARCH 27, 2025 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

VILIN BIO MED LIMITED

Corporate Identification Number: L24230TG2005PLC046689
Regd. Office: Plot No. 43, H. No. 8-2-269/S/43, 2nd floor Sagar Co-op Housing Society Ltd, Road No. 2, Banjara Hills, Khairatabad, Hyderabad, Telangana, India, 500034
Email: cs@vilinbiomed.co.in, Tel. No.: 040- 79618843, Website: www.vilinbiomed.co.in

Open Offer for acquisition of up to 36,27,000 (Thirty Six Lakhs Twenty Seven Thousand and only) fully paid-up equity shares of face value of ₹10/- each ("Equity Shares") representing the 26% of the Voting Share Capital (as defined below) of Vilin Bio Med Limited ("Target Company") from the Public Shareholders (as defined below) of Target Company by Allu Rama Krishna Reddy ("Acquirer-1"), Venna Pravalika ("Acquirer-2"), Julakanti Naga Avinash Reddy ("Acquirer-3"), Maddula Jwala Veeravenkata Panduranga Praneth ("Acquirer-4"), Adi Mohan Rao ("Acquirer-5"), Shankar Reddy Katireddy ("Acquirer-6"), Kundoor Karunakar Reddy ("Acquirer-7") and Shaik Sharaz ("Acquirer-8") (hereinafter collectively referred to as "Acquirers") along with Ms. Ramiza Shaik ("PAC-1"), Mr. Sharaf Shaik ("PAC-2") hereinafter collectively referred to as "PACs" pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations (the "Open Offer" or "Offer").

This Corrigendum to the Public Announcement ("PA") is being issued by AFCC Capital India Private Limited, the Manager to the Offer ("Manager to the Offer"), for and on behalf of the Acquirers along with PACs to the Public Shareholders of the Target Company.

This Corrigendum should be read in continuation of, and in conjunction with, the Public Announcement dated March 27, 2025 which has been sent to National Stock Exchange (NSE) on which the shares of the Target Company are listed and to the Securities and Exchange Board of India ("SEBI") and the Target Company in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

Capitalised terms used in this Corrigendum and not defined herein shall have the same meaning as ascribed in the Public Announcement.

The Public Shareholders of the Target Company are requested to note the following in relation to the Open Offer:

Mr. Shaik Sharaz ("Acquirer-8") wife, Ms. Ramiza Shaik, and his son, Mr. Sharaf Shaik, are now being classified as Persons Acting in Concert (PACs) under Regulation 2(1)(q) of SEBI (SAST) Regulations. Further, Ms. Venna Prasanna Lakshmi, the sister of Acquirer-2, who is currently on the Board of the Target Company is considered a deemed PAC with the Acquirers under Regulation 2(1)(q) of SEBI (SAST) Regulations. Their names were not mentioned in the Public Announcement dated 27th March 2025.

1. Inclusion of PACs

Subsequent to the filing of the Public Announcement, certain shareholders namely Ms. Ramiza Shaik and Mr. Sharaf Shaik of the Target Company, who were not initially identified, are also related/connected with one of the Acquirer. As a result, these shareholders will be considered as Persons Acting in Concert ("PACs") as defined in the Regulation 2(1)(q) of the SEBI (SAST) Regulations 2011 along with the Acquirers.

S. No.	Name of the PACs	Relationship with the Acquirers	Existing shareholding in the Target Company	
			Number	%
1.	Ms. Ramiza Shaik	Spouse of Mr. Shaik Sharaz (Acquirer - 8)	24,000	0.17
2.	Mr. Sharaf Shaik	Son of Mr. Shaik Sharaz (Acquirer - 8)	4,000	0.03

Notes: Ms. Ramiza Shaik acquired 4,000 equity shares on the date of the Public Announcement, prior to this, she held 20,000 equity shares in the Target Company. Mr. Sharaf Shaik acquired 4,000 equity shares on the date of the Public Announcement, and prior to this, he did not hold any shares in the Target Company.

Further, Ms. Venna Prasanna Lakshmi, the sister of Acquirer-2, who is currently on the Board of the Target Company, is considered a deemed PAC with the Acquirers. However, she has confirmed in writing that she will not participate in this Open Offer, either directly or indirectly, and is not a party to the Share Purchase Agreement. Ms. Venna Prasanna Lakshmi does not hold any shares in the Target Company.

Except for the changes mentioned above, all other details of the Acquirers, as stated in the Public Announcement, remain unchanged. Furthermore, no additional acquisitions have been made by the Acquirers and PACs from the date of the Public Announcement until the issuance of this corrigendum.

1.1. In the Public Announcement dated March 27, 2025 the details of Acquirers in point 3 of the public announcement shall be read as:

3. Details of the Acquirers and PACs

Name of Acquirers/ PACs	Address	Name(s) of persons in control/promoters of Acquirer control/ PACs where Acquirer/ PACs are companies	Name of the Group, if any, to which the Acquirers/ PACs belongs to	Pre Transaction shareholding	Proposed shareholding after the acquisition of shares which triggered the Open Offer	Any other interest in the Target Company
				• Number • % of total existing share capital	• Number • % of total voting share capital	
Allu Rama Krishna Reddy ("Acquirer-1")	Fiat no 901 Phoenix A- Block Hitex Road, Meenakshi Sky Lounge, Kondapur, Hyderabad TG 500084	Not Applicable	The Acquirers do not belong to any Group	Nil	• 11,12,830 • 7.98	As of the date of this Public Announcement, except for the Share Purchase Agreement and the existing shareholding of Acquirer-5, Acquirer-8, PAC-1, and PAC-2, the Acquirers and PACs have no other interests or affiliations with the Target Company. Additionally, Acquirer-2 and Ms. Venna Prasanna Lakshmi, a Director of the Target Company, are immediate relatives and therefore, Ms. Venna Prasanna Lakshmi is considered "Deemed PAC" to the Acquirers.
Venna Pravalika ("Acquirer-2")	Fiat 405, Narayanadri Block, 7 Hills Apartment, Hydernagar, Nizampet, K.V. Rangareddy, TG - 500090			Nil	• 13,35,400 • 9.57	
Julakanti Naga Avinash Reddy ("Acquirer-3")	Plot No.118 & 119, D.No. 202, Navyas Aditya Enclave, Sapthagiri Colony, Near Bhashyam Public School, Vivekananda Nagar, Kukatpally, Medchal Malkajgiri, TG 500072			Nil	• 8,90,260 • 6.38	
Maddula Jwala Veeravenkata Panduranga Praneth ("Acquirer-4")	H. No. 6, Satyam Status Enclave, Swarna Dhama Nagar, Old Bownepally, Secunderabad, Tirumalagiri, Hyderabad- TG 500011			Nil	• 4,45,130 • 3.19	
Adi Mohan Rao ("Acquirer-5")	12-2-17/A, Ashok Nagar Colony, Bhadrachalam, Khammam, Andhra Pradesh, 507111			• 60,000 • 0.43	• 5,05,130 • 3.62	
Shankar Reddy Katireddy ("Acquirer-6")	8-2-269/S/ 83/A/A-1, Sagar Society Road No 2, Banjara Hills, Khairatabad, Hyderabad, TG 500034			Nil	• 17,80,520 • 12.76	
Kundoor Karunakar Reddy ("Acquirer-7")	2-2-316, Kishanpura, Lakshminarasimha Hospital, Hannakonda, Waranagal TG 506001			Nil	• 6,67,700 • 4.79	
Shaik Sharaz ("Acquirer-8")	19-1-164, I T D A Comlex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			• 88,000 • 0.63	• 18,68,230 • 13.39	
Ms. Ramiza Shaik (PAC- 1)*	8-77-5, Venkateswara Theater, Vissannapet Krishna, Andhra Pradesh - 521215			• 24,000 • 0.17	• 24,000 • 0.17	
Mr. Sharaf Shaik (PAC- 2)*	19-1-164, I T D A Comlex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			• 4,000 • 0.03	• 4,000 • 0.03	

Note: *PAC 1 and PAC 2 are not parties to the Share Purchase Agreement dated 27th March 2025 but have been classified as Persons Acting in Concert (PACs) due to their immediate relation to Acquirer-8 (i.e., wife and son) and they are the existing shareholders of the Target Company. Accordingly, PAC 1 and PAC 2 are considered a Person Acting in Concert with the Acquirer-8 under SEBI (SAST) Regulations.

1.2. Inclusion of the following definitions:

"Deemed Persons Acting in Concert" has the same meaning as ascribed in the Regulation 2(1)(q) of SEBI (SAST) Regulations, 2011. "PACs" shall mean Person Acting in Concert.

2. Change in Offer Price

Subsequent to the Public Announcement, it was observed that certain shares purchased by two of the Acquirers in the year (i.e., 52 weeks) preceding the Public Announcement, as well as some shares acquired by PACs on the date of the Public Announcement, were not accounted for in the initial offer price. This was due to an unintended oversight and the unavailability of relevant details at the time of price determination as per Regulation 8 of the SEBI (SAST) Regulations. Kindly take note of the following revisions to the offer price for your records.

2.1. In the Public Announcement dated March 27, 2025 the definition of Offer Size in point 1.1 of the public announcement shall be read as:

Offer Size: The Acquirers hereby make this Open Offer to the Public Shareholders of the Target Company to acquire up to 36,27,000 (Thirty Six Lakhs Twenty Seven Thousands only) Equity Shares ("Offer Shares") representing the 26% Total Voting Share Capital of the Target Company to the Public Shareholders at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Shares aggregating to a total consideration of ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size") (assuming full acceptance) subject to the terms and conditions mentioned in this Public Announcement and to be set out in the Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

2.2. In the Public Announcement dated March 27, 2025 the definition of Offer Price in point 1.2 of the public announcement shall be read as:

Offer Price/Consideration: The Open Offer is made at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Share ("Offer Price"). The Equity Shares of

the Target Company are frequently traded within the meaning of Regulation 2(1)(i) of the SEBI (SAST) Regulations, 2011. However, the Company's shares are currently under the Additional Surveillance Indicator (ASI), with the status of "SME scrip is not regularly traded," as indicated on the NSE website due to irregular trading activity. The Offer Price has been determined in accordance with the provisions of Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance under this Open Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations, 2011 will be ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size").

Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement remain unchanged. The Acquirers and the PACs accept full responsibility for the information contained in this Corrigendum and for the fulfillment of their obligations under the SEBI (SAST) Regulations. This Corrigendum will be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER

AFCC Capital India Private Limited
Corporate office: 604 / 605, Cosmos Plaza, J. P. Road, Next To D. N. Nagar Metro Station, Andheri (West), Mumbai, Maharashtra 400053.
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Website: <https://afccgroup.in>
SEBI Registration No. MB/IN/MO00012555
CIN: U74110MH2012PTC234042
Contact Person: Mr. Atul Balmukund Oza

FOR AND ON BEHALF OF ALL ACQUIRERS AND PACs

Allu Rama Krishna Reddy (Acquirer-1)	Venna Pravalika (Acquirer-2)	Avinash Reddy (Acquirer-3)	Maddula Jwala Veeravenkata Panduranga Praneth (Acquirer-4)	Adi Mohan Rao (Acquirer-5)	Shankar Reddy Katireddy (Acquirer-6)	Kundoor Karunakar Reddy (Acquirer-7)	Shaik Sharaz (Acquirer-8)
Ms. Ramiza Shaik (PAC- 1)	Mr. Sharaf Shaik (PAC- 2)						

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Icon Award
Kiran Nadar

April 5, 2025, Mumbai

Associate Partners: **VEENA WORLD**, **GAIL (India) Limited**

यूको बैंक

(भारत सरकार का उपक्रम)

भारत सरकार, नई दिल्ली



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शाखा कार्यालय: यूको बैंक, जी-25ए, सेक्टर-03, नोएडा, उ०प्र०-201301

कच्चा सूचना | प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत

जबकि वित्तीय आस्तियों के प्रतिभूतिपरचय और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002, के अंतर्गत यूको बैंक, नोएडा, सेक्टर-03 शाखा का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़े जाने वाले अनुच्छेद 13(1) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए ओहोस्टाफ़ारी ने मांग सूचना दिनांक 20.01.2025 जारी की थी, जिसके द्वारा **कर्जदार श्री विनोद कुमार एवं मीनती कौता देवी**, दोनों प्लॉट नंबर 235, ब्लॉक ए, सेक्टर 37, गेट नोएडा-201303 को सूचना में उल्लिखित राशि रु.11,20,786.93 (ग्यारह लाख तीस हजार सात सौ पचासवीं रुपये एवं पैसे मात्र) तथा उस पर व्याज एवं प्रसार 29.12.2024 से उक्त सूचना की प्रतिलिपी तारीख से 60 दिनों के भीतर आदा करना होगा। कर्जदारों / गारंटर के इस राशि को चुकाने में असमर्थ रहने के कारण, कर्जदार तथा आम जनता को एवमुद्दारा सूचित किया जाता है कि ओहोस्टाफ़ारी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए भीने गणित सम्पत्ति का कच्चा 02 अप्रैल 2025 को ले लिया है। कर्जदार / गारंटर को विशेष तौर पर तथा आम जनता को सामान्य तौर पर एवमुद्दारा सावधानी किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन-देन न करें और सम्पत्ति का कोई भी लेनदेन रु.11,20,786.93 (ग्यारह लाख तीस हजार सात सौ पचासवीं रुपये एवं पैसे मात्र) तथा उस पर सूचना की प्रतिलिपी तारीख से 60 दिनों के भीतर 29.12.2024 से व्याज एवं प्रसार के साथ यूको बैंक, नोएडा सेक्टर-03 शाखा के प्रभार के समुत्पन्न के अधीन होगा।

कर्जदार का ध्यान सहायित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद 13 के उप-अनुच्छेद (8) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल सम्पत्ति का विवरण

भूमि सहित मकान का माप 120.00 वर्ग मीटर (कर्वर्ड एरिया 40.04 वर्ग मीटर) आवारासी का माप सख्या 235, ब्लॉक ए, सेक्टर 37, गेट नोएडा, जिला-गौतम बुद्ध नगर, उत्तर प्रदेश-201303.

तिथि: 02.04.2025

स्थान: गौतम बुद्ध नगर, उ०प्र०

प्राधिकृत अधिकारी,

यूको बैंक

"IMPORTANT"

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CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED MARCH 27, 2025 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

VILIN BIO MED LIMITED

Corporate Identification Number: L24230TG2005PLC046689
Regd. Office: Plot No. 43, H. No. 8-2-269/S/43, 2nd floor Sagar Co-op Housing Society Ltd, Road No. 2, Banjara Hills, Khairatabad, Hyderabad, Telangana, India, 500034
Email: cs@vilinbiomed.co.in, Tel. No.: 040- 79618843, Website: www.vilinbiomed.co.in

बैंक ऑफ इंडिया Bank of India BOI 	अंशदा कार्यालय : गाजियाबाद अंशदा पता: 32-बी, सेक्टर-62, नोएडा-201307 परिशिष्ट-IV [निम्न 8(1) देखें] कच्चा सूचना (अचल सम्पत्ति हेतु) जबकि अयोधस्ताथरी ने वित्तीय परिस्पातियों के प्रतिभूतितकरण एवं पुर्नर्माग तथा प्रतिभूतित लेित अयोजक के प्रवर्तन के ब्क ऑफ इंडिया मेरठ बाय पास रोड शाखा, का प्राधिकृत अधिकारी होने तथा प्रतिभूतितलेित (प्रवर्तन) निम्नासकती 2002 (2002 का 54) के (निम्न 3) के साथ पलेित धारा 13(2) के अधीन प्रदत्त शक्तियों के अंतर्गत उधारकर्ता-श्रीमती सी सिंह पत्नी महिपाल सिंह (उधारकर्ता- बंकरकर्ता) मकान नं. 486 मोहल्ला गांधी नगर, कल्या-सरगना, विनोती रोड, मेरठ, यूपी-25000142 (संपत्ति का पता) और गारटर- श्री महिपाल सिंह पुत्र सागर सिंह, डी-63, पदेल नगर-115, गाजियाबाद यू.पी. (आवास संपत्ति) और श्री सुरेश कुमार पुत्र रोशन सिंह, निवासी मकान नं. 115 हरि नगर कंकर खेड़ा मेरठ कैट मेरठ यू.पी. 250001 के मांग सूचना दिनांक 21.01.2025 को जारी किया था जिसमें मांग सूचना में उल्लेखित राशि रु. 22,58,573.85 (रु. बाईस लाख अठ्ठान हजार पांच सौ तिहतर और पैसे पचासी मात्र) दिनांक 21.01.2025 तक और भविष्य का ब्याज, लागत, खर्च एवं अन्य आर्कस्मिक प्रभार इत्यादि सहित उक्त सूचना की प्राप्ति का तिथि से 60 दिनों के अंदर प्रेषि भुगतान करने को कहा गया था। उधारकर्ता/गारटर तथा प्रतिभूतितकरण के असफल हो गये है, इसलिए एतद्वारा उधारकर्ता/गारटर तथा आम जनता को सूचित किया जाता है कि अयोधस्ताथरी ने इसमें नीचे दिनांक संपत्ति का कच्चा, उक्त अधिनियम की धारा 13 की उप धारा (4), उक्त नियम 2002 के वर्णन 8 के साथ पलेित के अधीन उले प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत दिनांक 02.04.2025 को संपत्ति है। विशेष रूप से उधारकर्ता/गारटर तथा जनसाधारण को साध संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन ब्क ऑफ इंडिया, मेरठ बाय पास रोड शाखा, 1/97, श्रद्धा पुरी, फ्लैट 4, जिव चौक, कंकरखेड़ा, मेरठ, यूपी-250001 के प्रभार वास्ते रु. 22,58,573.85 रु. बाईस लाख अठ्ठान हजार पांच सौ तिहतर और पैसे पचासी मात्र) दिनांक 21.01.2025 तक और भविष्य का ब्याज, लागत, खर्च एवं अन्य आर्कस्मिक प्रभार इत्यादि सहित के अधीन होगा। उधारकर्ताओं को साध एतक की धारा 13 की उप धारा (8), के प्रवधानों के अंतर्गत सुरक्षित परिस्पातियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आर्कर्षित किया जाता है। अचल संपत्ति का विवरण श्री शोले रिहायशी सम्पत्ति का वह समस्त भाग एवं अंश जोकि मकान नं. 486 मोहल्ला गांधी नगर, कल्या-सरगना, विनोती रोड, मेरठ, उतर प्रदेश-250342, क्षेत्रफल 114 स.व.मी, श्रीमती सुनीता सिंह पत्नी महिपाल सिंह के नाम पर है। सीमा-डीड के अनुसार - उत्तर: 29 फीट/वेद प्रकाश शर्मा का मकान, दक्षिण: 29 फीट/राखन गली 6 फीट चौड़ी, पूर्व: 42 फीट 8 इंच/अमित कुमार पुत्र वेद प्रकाश का मकान, पश्चिम: 42 फीट 6 इंच/जितेंद्र कुमार सिसल का मकान दिनांक : 02-04-2025, स्थान : मेरठ प्राधिकृत अधिकारी, बैंक ऑफ इंडिया
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 सीएलएचएम - निधि जुवाल, मो.नं - 7292079861

गुटिपत्र

याह गुटिपत्रम इल सांजिणार पत्र नं 30.03.2025 को पृष्ठ संख्या 12 व प्रकाशित निजी सहा किंजी नोटीस के सांनंद नं 1। इल नोटीस नं सुतरी सांजिण का विवरण सही ठां स इल प्रकाश पढ़ा जाना चाहिए: 'निजी भाग संख्या 1, प्रथम पत्र पत्र (सांमो दाई ओर)। क्षेत्रफल लगभग 35 वर्ग मी. सांजिण संख्या 40 ओर 41, सुमि भाग 330 वर्ग मी. (आकरम 80 X 37), सतमा संख्या 255/3 अथवा 252/4 (0-12) का सीपिना, विपरी भाग, बॉम्बे फ्लॅट्स- 110002 का सतमा संख्या नं फिगत नं 1। सीमाएं: पूर्व: चौकट संख्या 39, पश्चिम: गुटिपत्र संख्या 2 और चौकट संख्या 41/ 42, उत्तर: अरव, दक्षिण: सड़क।'।

वास्तो हिंदुजा हाउसिंग
 फाइनेंस लिमिटेड
प्राधिकृत अधिकारी

दिनांक: 04-04-2025
 स्थान: दिल्ली

[illegible]

S. No.	Name of the PACs	Relationship with the Acquirers	Existing shareholding in the Target Company	
			Number	%
1.	Ms. Ramiza Shaik	Spouse of Mr. Shaik Sharaz (Acquirer - 8)	24,000	0.17
2.	Mr. Sharaf Shaik	Son of Mr. Shaik Sharaz (Acquirer - 8)	4,000	0.03

Notes: Ms. Ramiza Shaik acquired 4,000 equity shares on the date of the Public Announcement, prior to this, she held 20,000 equity shares in the Target Company. Mr. Sharaf Shaik acquired 4,000 equity shares on the date of the Public Announcement, and prior to this, he did not hold any shares in the Target Company.

Further, Ms. Venna Prasanna Lakshmi, the sister of Acquirer-2, who is currently on the Board of the Target Company, is considered a deemed PAC with the Acquirers. However, she has confirmed in writing that she will not participate in this Open Offer, either directly or indirectly, and is not a party to the Share Purchase Agreement. Ms. Venna Prasanna Lakshmi does not hold any shares in the Target Company.

Except for the changes mentioned above, all other details of the Acquirers, as stated in the Public Announcement, remain unchanged. Furthermore, no additional acquisitions have been made by the Acquirers and PACs from the date of the Public Announcement until the issuance of this corrigendum.

1.1. In the Public Announcement dated March 27, 2025 the details of Acquirers in point 3 of the public announcement shall be read as:

3. Details of the Acquirers and PACs

Name of Acquirers/ PACs	Address	Name(s) of persons in control/ promoters of Acquirer control/ PACs where Acquirer/ PACs are companies	Name of the Group, if any, to which the Acquirers/ PACs belongs to	Pre Transaction sharehold-ing • Number • % of total existing share capital	Proposed shareholding after the acquisition of shares which triggered the Open Offer • Number • % of total voting share capital	Any other interest in the Target Company
Allu Rama Krishna Reddy ("Acquirer -1")	Fiat no 901 Phoenix A- Block Hitelex Road, Meenakshi Sky Lounge, Kondapur, Hyderabad TG 500084	Not Applicable	The Acquirers do not belong to any Group	Nil	• 11,12,830 • 7.98	As of the date of this Public Announcement, except for the Share Purchase Agreement and the existing shareholding of Acquirer-5, Acquirer-8, PAC-1, and PAC-2, the Acquirers and PACs have no other interests or affiliations with the Target Company. Additionally, Acquirer-2 and Ms. Venna Prasanna Lakshmi, a Director of the Target Company, are immediate relatives and therefore, Ms. Venna Prasanna Lakshmi is considered "Deemed PAC" to the Acquirers.
Venna Pravalika ("Acquirer -2")	Fiat 405, Narayanadri Block, 7 Hills Apartment, Hydernagar, Nizampet, K.V, Rangareddy, TG - 500090			Nil	• 13,35,400 • 9.57	
Julakanti Naga Avinash Reddy ("Acquirer -3")	Plot No.118 & 119, D.No. 202, Navyas Aditya Enclave, Sapthagiri Colony, Near Bhashyam Public School, Vivekananda Nagar, Kukatpally, Medchal malkajin, TG 500072			Nil	• 8,90,260 • 6.38	
Maddula Jwala Veeravenkata Panduranga Praneeth ("Acquirer -4")	H. No. 6. Satyam Status Enclave, Swarna Dhama Nagar, Old Bownepally, Secunderabad, Tirumalagiri, Hyderabad- TG 500011			Nil	• 4,45,130 • 3.19	
Adi Mohan Rao ("Acquirer -5")	12-2-17/A, Ashok Nagar Colony, Bhadrachalam, Khammam, Andhra Pradesh, 507111			• 60,000 • 0.43	• 5,05,130 • 3.62	
Shankar Reddy Katireddy ("Acquirer -6")	8-2-269/S/ 83/A/A-1, Sagar Society Road No 2, Banjara Hills, Khairatabad, Hyderabad, TG 500034			Nil	• 17,80,520 • 12.76	
Kundoor Karunakar Reddy ("Acquirer -7")	2-2-316, Kishanpura, Lakshminarasima Hospital, Hanmakonda, Waranagal TG 506001			Nil	• 6,67,700 • 4.79	
Shaik Sharaz ("Acquirer -8")	19-1-164, I T D A Comlex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			• 88,000 • 0.63	• 18,68,230 • 13.39	
Ms. Ramiza Shaik (PAC- 1)*	8-77-5, Venkateswara Theater, Vissannapeti Krishna, Andhra Pradesh - 521215	Not Applicable	The Acquirers do not belong to any Group	• 24,000 • 0.17	• 24,000 • 0.17	
Mr. Sharaf Shaik (PAC- 2)*	19-1-164, I T D A Comlex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			• 4,000 • 0.03	• 4,000 • 0.03	

Note: "PAC 1 and PAC 2 are not parties to the Share Purchase Agreement dated 27th March 2025 but have been classified as Persons Acting in Concert (PACs) due to their immediate relation to Acquirer-8 (i.e., wife and son) and they are the existing shareholders of the Target Company. Accordingly, PAC 1 and PAC 2 are considered a Person Acting in Concert with the Acquirer-8 under SEBI (SAST) Regulations.

1.2. Inclusion of the following definitions:

"Deemed Persons Acting in Concert" has the same meaning as ascribed in the Regulation 2(1)(q) of SEBI (SAST) Regulations, 2011.

"PACs" shall mean Person Acting in Concert.

2. Change in Offer Price

Subsequent to the Public Announcement, it was observed that certain shares purchased by two of the Acquirers in the year (i.e., 52 weeks) preceding the Public Announcement, as well as some shares acquired by PACs on the date of the Public Announcement, were not accounted for in the initial offer price. This was due to an unintended oversight and the unavailability of relevant details at the time of price determination as per Regulation 8 of the SEBI (SAST) Regulations. Kindly take note of the following revisions to the offer price for your records.

2.1. In the Public Announcement dated March 27, 2025 the definition of Offer Size in point 1.1 of the public announcement shall be read as:

Offer Size: The Acquirers hereby make this Open Offer to the Public Shareholders of the Target Company to acquire up to 36,27,000 (Thirty Six Lakhs Twenty Seven Thousands only) Equity Shares ("Offer Shares") representing the 26% Total Voting Share Capital of the Target Company to the Public Shareholders at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Shares aggregating to a total consideration of ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size") (assuming full acceptance) subject to the terms and conditions mentioned in this Public Announcement and to be set out in the Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

2.2. In the Public Announcement dated March 27, 2025 the definition of Offer Price in point 1.2 of the public announcement shall be read as:

Offer Price/Consideration: The Open Offer is made at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Share ("Offer Price"). The Equity Shares of

the Target Company are frequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011. However, the Company's shares are currently under the Additional Surveillance Indicator (ASI), with the status of "SME scrip is not regularly traded," as indicated on the NSE website due to irregular trading activity. The Offer Price has been determined in accordance with the provisions of Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance under this Open Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations, 2011 will be ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size").

Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement remain unchanged.

The Acquirers and the PACs accept full responsibility for the information contained in this Corrigendum and for the fulfillment of their obligations under the SEBI (SAST) Regulations. This Corrigendum will be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER

AFCO Capital India Private Limited
Corporate office: 604 / 605, Cosmos Plaza, J. P. Road, Next To D. N. Nagar Metro Station, Andheri (West), Mumbai, Maharashtra 400053.
Tel No.: 022 - 2637 8100;
Email: capital@afcogroup.in;
Website: <https://afcogroup.in>
SEBI Registration No. MB/IN0000012555
CIN: U71411MH2012PTC234042
Contact Person: Mr. Atul Balmukund Oza

FOR AND ON BEHALF OF ALL ACQUIRERS AND PACS

Sd/-

Allu Rama Krishna Reddy (Acquirer-1)	Venna Pravalika (Acquirer-2)	Avinash Reddy (Acquirer-3)	Maddula Jwala Veeravenkata Panduranga Praneeth (Acquirer-4)	Adi Mohan Rao (Acquirer-5)	Shankar Reddy Katireddy (Acquirer-6)	Kundoor Karunakar Reddy (Acquirer-7)	Shaik Sharaz (Acquirer-8)
Ms. Ramiza Shaik (PAC- 1)	Mr. Sharaf Shaik (PAC- 2)						

 इंडियन बैक अनडिलिवर्ड डिमांड नोटिस के सम्बन्ध में सार्वजनिक सूचना		आर्चलिक कार्यालय: सिविल लाइन्स, मुरादाबाद	
निम्नालिखित ऋणी/प्रतिभूति को वित्तीय अस्तित्व का प्रतिभूतिकरण तथा पुनः निर्माण एवं प्रतिभूतिहित प्रवर्तन अधिनियम, 2002 के अन्तर्गत प्रतिभूतिहृत (प्रवर्तन) नियम 2002 के साथ पढ़ते हुए अनुच्छेद 13 (2) के अन्तर्गत (डिमांड नोटिस) मांग सूचना भेजे गये थे। ये। ये। ये। डिमांड नोटिस बिना वितरण के वापस आ गये हैं /अथवा इनकी पावती हमें नहीं मिली है। आपको एतद्द्वारा सूचित किया जाता है कि निम्न वर्णित धनराशि तथा ब्याज का भुगतान नोटिस की तिथि के 60 दिन के अन्दर करें अन्यथा बैंक उक्त अधिनियम की धारा 13 (4) के तहत राबट शक्तियों का प्रयोग में लाते हुए बंधक सम्पत्ति परिसम्पत्तियों का अधिग्रहण बिना अन्य सूचना /नोटिस के कर लेगा।			
क्र. सं.	ऋणी / गाररंटर / बंधकर्ता का नाम व पता	प्रतिभूति / सम्पत्तियों का विवरण	मांग सूचना की दिनांक 18.03.2025
1	1. मैसर्स आर जी रेस्टोरेंट एक स्वामित्व फर्म है जिसके मालिक श्री राशिद अली पुत्र श्री अब्दुल रशीद (ऋणी) पता: मोहल्ला नवाब कस्बा कासगंज, परगना बिलराम 207123 यू.पी. 2. श्री राशिद अली पुत्र श्री अब्दुल रशीद (मालिक/ऋणी) पता: मोहल्ला नवाब कस्बा कासगंज, परगना बिलराम 207123 उ.प्र. 3. श्री अब्दुल रशीद पुत्र श्री अली मुहम्मद खान (बंधकर्ता) पता: मोहल्ला नवाब कस्बा कासगंज, परगना बिलराम 207123 उ.प्र. 4. श्रीमती जैबून निशा पत्नी श्री अब्दुल रशीद (बंधकर्ता) पता: मकान नंबर 4, गली न्यारियां, मोहल्ला नवाब, कासगंज 207123 उ.प्र. 5. श्री निशेस पुत्र श्री राम प्रकाश (गाररंटर) पता: मकान नं. 286, डंडी सड़क, पश्चिमी, कासगंज 207123 उ.प्र. शाखा: कासगंज	सम्पत्ति के सभी भाग व्यावसायिक/आवासीय दो मंजिला भवन मोहल्ला नवाब बिलराम गेट, परगना बिलराम, सहसरील और जिला कासगंज में स्थित है जिसका क्षेत्रफल 52 वर्ग मीटर, दो निम्नालिखित शीर्षक विलेखों के माध्यम से खरीदा गया: 1. सम्पत्ति जिसका क्षेत्रफल 42 वर्ग मीटर दिनांक 06.11.84 सब-रजिस्ट्रार कार्यालय कासगंज पंजीकृत है। बुक संख्या/खंड 1286 पृष्ठ संख्या 59/60 पर क्रमांक संख्या 774 पर 28.01.85 को, चौहदरी: पूर्व: आराजी अली मोहम्मद पश्चिम: आराजी नूजवादी उत्तर: आराजी हाउस नगर दक्षिण: सरकारी सड़क 2. सम्पत्ति जिसका क्षेत्रफल 10 वर्ग मीटर दिनांक 10.11.86 सब-रजिस्ट्रार कार्यालय कासगंज पंजीकृत है। बुक संख्या/खंड 1366 पृष्ठ 339/340 पर क्रमांक 1381 दिनांक 07.02.87 चौहदरी: पूर्व: हाउस नासर आदि। पश्चिम: गली चुंगी उत्तर: अराजी अली मोहम्मद दक्षिण: अराजी फौज मोहम्मद खान स्वामी और शीर्षक धारक: श्री अब्दुल रशीद पुत्र श्री अली मुहम्मद खान और श्रीमती जैबून निशा पत्नी श्री अब्दुल रशीद निवासी मोहल्ला नवाब कस्बा कासगंज, परगना बिलराम 207123 यू.पी.	एन.पी. की दिनांक 01.03.2025 रजिस्टर्ड पोस्ट द्वारा मांग सूचना भेजने की दिनांक- 19.03.2025 डाक विभाग द्वारा मांग सूचना की (रजिस्टर्ड) वापसी की दिनांक-28.03.2025 मांग सूचना के अनुसार देय राशि रु० 15,19,052/- दिनांक 18.03.2025 तक + ब्याज व अन्य चर्चे
दिनांक: 03.04.2025		स्थान: मुरादाबाद	प्राधिकृत अधिकारी

भारतीय स्टेट बैंक

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मांग सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण व पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम (सरफेसी एक्ट) 2002 के अंतर्गत प्रतिभूति हित नियम 2002 के नियम 13(2) के अन्तर्गत यह सूचना जारी की जाती है।

एनटद्वारा एक सूचना दिया जाता है कि नीचे वर्णित ऋणी से प्राप्त ऋण सुविधा के मूलधन एवं ब्याज के पुनर्भुगतान में चुक कर चुके हैं एवं ऋणों को गैर-निष्पादित आस्तियों (एनपीए) के रूप में वर्गीकृत किया गया है। उन्हें उनके अंतिम ज्ञात पत्तों पर प्रतिभूतिकरण एवं वित्तीय सम्पत्तियों के पुनर्निर्माण एवं सुस्था ब्याज अधिनियम 2002 के प्रवर्तन की धारा 13(2) के तहत सूचना जारी किए गए थे, लेकिन उन्हें बिना तामील किए वापस कर दिया गया है और इसलिए उन्हें इस सार्वजनिक सूचना के माध्यम से सूचित किया जाता है।

घल सम्पत्ति के दृष्टिबंधक का विवरण

क्र.सं.	कर्जदार का नाम	सम्पत्तियों का विवरण / लागू की जाने वाली सुरक्षित सम्पत्तियों का पता	मांग सूचना की तिथि	वकाया राशि (सूचना की तिथि तक)
1.	(i) श्री अंकित पुत्र श्री राजकुमार फ्लैट नंबर ए 6, फ्लोर नंबर 6, ऊँचा गाँव के पास, संकल्प अपार्टमेंट, सेक्टर-64, बल्लभगढ़, फरीदाबाद (हरियाणा)-121004 (ii) श्री अंकित पुत्र श्री राजकुमार मकान नं.3125, संजय कॉलोनी, फरीदाबाद, हरियाणा-121005 (iii) श्री अंकित पुत्र श्री राजकुमार यादव बाला, दुकान नं.19, निगम रोड, मोहन राम धर्म कांटा के पास, फरीदाबाद, हरियाणा-121004. (iv) श्री अंकित पुत्र श्री राजकुमार यादव इन्स्टीट्यूट, फ्लैट नं.49, गली नं.3, गान्धीपुर औद्योगिक क्षेत्र, सिकरी औद्योगिक क्षेत्र, फरीदाबाद, हरियाणा-121004. कार्ड ऋण खाता नं.43560275274	निर्माण एवं मॉडल: SCORPIO-N D AT2WDZ8L7S पंजीकरण सं.: HR29BE7450 इंजन नं.: YGR4K59194 वैरिस नं.: MA1TJ2YGR6K56154	25.03.2025 एनपीए की तिथि 21.03.2025	₹ 23,21,048.00 (तेईस लाख इक्कीस हजार अड़तालिस रुपये मात्र) + उक्त राशि पर 21.03.2025 से संवित्तात्मक दर पर भावी ब्याज, साथ में आकस्मिक व्यय, लागत प्रभार + अन्य प्रभार यदि कोई हो, आदि।

हम आपका ध्यान सरफेसी अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकषित करते हैं जो कर्जदार/गारंटर को सुरक्षित सम्पत्तियों को छुड़ाने के लिए उपलब्ध समय के बारे में बताता है।

सूचना की प्रतिस्थापित तामील हेतु कदम उठाए जा रहे हैं। उपरोक्त ऋणी और/या उनके गारंटर (जब भी लागू हो) को एनटद्वारा इस सूचना के प्रकाशन की तारीख से 60 दिनों के भीतर वकाया राशि का भुगतान करने के लिए कहा जाता है, ऐसा न करने पर अवधि समाप्त होने के बाद आप की कार्रवाई की जाएगी। वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 की धारा 13 की उप-धारा (4) के तहत इस सूचना की तारीख से 60 दिन।

दिनांक: 03.04.2025
स्थान: फरीदाबाद

प्राधिकृत अधिकारी,
भारतीय स्टेट बैंक, होम लोन सेंटर, पुनःआईटी, फरीदाबाद

‘సుప్రీం’ తీర్పును అంగీకరించబోం.. నోట్ల కట్టలతో దొరికిన జడ్జిని ఏం చేశారు?

న్యూఢిల్లీ : పశ్చిమ బెంగాల్‌లో 25 వేల మంది టీచర్ల నియామకాలను రద్దుచేస్తూ సుప్రీం కోర్టు ఇచ్చిన తీర్పుపై ఆ రాష్ట్ర ముఖ్యమంత్రి మమతా బెనర్జీ స్పందించారు. న్యాయ వ్యవస్థపై తమ ప్రభుత్వానికి అపారమైన గౌరవం ఉందని.. అయినప్పటికీ ఈ తీర్పును అంగీకరించబోమని అన్నారు. ఈ దేశ పౌరురాలిగా నాకు ప్రతి హక్కు ఉంటుంది. అలా.. మానవతా దృక్పథంతో నా అభిప్రాయం తెలియజేస్తున్నా. న్యాయమూర్తులపై అపారమైన గౌరవం ఉన్నప్పటికీ ఈ తీర్పును నేను అంగీకరించబోను. అయినప్పటికీ ప్రభుత్వపరం గా కోర్టు చెప్పినట్లు నడుచుకుంటాం. సూల్ నర్సీస్ కమిషన్‌ను రిక్రూట్‌మెంట్ ప్రాసెస్ తిరిగి ప్రారంభించాలని కోరినట్లు తెలిపారామె. ఈ క్రమంలోనే ఢిల్లీ నోట్ల కట్టల జడ్జి అంశాన్ని ఆమె ప్రస్తావించారు. ఒక సిట్టింగ్ జడ్జి నివాసంలో నోట్ల కట్టలు దొరికితే కేవలం ట్రాన్స్‌ఫర్‌తో సరిపెడతారా?. అదే నియామకాల్లో మోసం జరిగిందని మొత్తం ప్రక్రియనే రద్దు చేస్తారా?. అలాంటప్పుడు బీజేపీ(అభ్యర్థులను) ఎందుకు బదిలీతో సరిపెట్టకూడదు అని మమతా అన్నారు. అలాగే.. నియామకాల రద్దుకు సంబంధించి ఆదేశాలు ఇచ్చిన తొలి జడ్జి ఇప్పుడు బీజేపీ ఎంపీగా(అభిజిత్ గంగోపాధ్యాయను ఉద్దేశించి..) ఉన్నారు, ఈ తీర్పు వెనుక బీజేపీ, సీపీఎంల కుట్ర దాగుంది అని అన్నారు. బెంగాల్ విద్యా వ్యవస్థ కుప్పకూర్చాలని బీజేపీ ఉద్దేశ్యారూతోందని మండిపడ్డారామె. బెంగాల్‌లో 25 వేల మంది టీచర్లు, నాన్ టీచింగ్ స్టాఫ్ నియామకాలను రద్దు చేస్తూ కలకత్తా హైకోర్టు తీర్పు ఇచ్చింది. ఇవాళ సుప్రీం కోర్టు ఆ తీర్పును సమర్థించింది. ఈ నియామకాల ప్రక్రియ మొత్తం మోసపూరితంగా జరిగినట్లు



స్పష్టమవుతోంది. తిరిగి సరిదిద్దుకోలేని కళంకం ఇది. ఎలాంటి మోసానికి పాల్పడకుండా ఎంపికైన అభ్యర్థులు కూడా బాధపడాల్సి వస్తోందని సుప్రీంకోర్టు వ్యాఖ్యానించింది. హైకోర్టు తీర్పు విషయంలో ఎలాంటి జోక్యం చేసుకోబోమని చీఫ్ జస్టిస్ సంచీవ్ ఖన్నా జస్టిస్ సంజయ్ ఖన్నా నేతృత్వంలోని బెంచ్ నష్టం చేసింది. అయితే సుప్రీం కోర్టు వ్యాఖ్యలను ప్రస్తావిస్తూ మమతా బెనర్జీ ఆసక్తికర వ్యాఖ్యలు చేశారు. కొందరి కారణంగా.. అంతమందిని శిక్షించడం

జరిగినట్లు గతంలో పిటిషన్లు కోర్టును ఆశ్రయించారు. దీనిపై విచారణ చేపట్టిన కలకత్తా హైకోర్టు ఈ నియామకాలను రద్దు చేసింది. దీన్ని సవాల్ చేస్తూ రాష్ట్ర ప్రభుత్వం సర్వోన్నత న్యాయస్థానాన్ని ఆశ్రయించింది. ఈక్రమంలో విచారణ చేపట్టిన సుప్రీంకోర్టు.. హైకోర్టు తీర్పుపై జోక్యం చేసుకునేందుకు సరైన కారణాలు లేవని పేర్కొంది. మూడు నెలల్లో కొత్తగా టీచర్ల నియామకాలు చేపట్టాలని ఆదేశించింది.

ఎంటని ప్రశ్నించారామె. ఇది కేవలం 25 వేల మంది అభ్యర్థులకు మాత్రమే సంబంధించిన విషయం కాదని.. వాళ్ల కుటుంబాలకు సంబంధించిన అంశమని అన్నారు. 2016లో జరిగిన 25 వేల టీచర్ల నియామకాల్లో అక్రమాలు

భర్తపై భార్య దాడి
సీసీటీవీలో రికార్డు .. కోర్టుకు సమర్పించిన భర్త
భోపాల్ : ఓ భార్య చాలా పైచాచికంగా, క్రూరంగా ప్రవర్తించింది. ఆమె అలా చేస్తున్న విషయం బయటికి చెప్పే.. ఈ సమాజం సమ్ముతుందో లేదో అని ఓ భర్త కెమెరాలను సమ్ముకున్నాడు. తనపై ప్రతి రోజు తన భార్య జరుపుతున్న హింసను ఎలాగైనా బయటపెట్టాలని తన టెడ్ రూమ్‌లో రహస్య కెమెరా పెట్టాడు. ఎప్పుడీలానే తన ఆ భార్య తన భర్తపై టెడ్ మీద హింసించడం మొదలుపెట్టింది. ఆ దృశ్యాలన్నీ ఆ కెమెరాలో రికార్డ్ అయ్యాయి. ఆ వీడియో తీసుకొని.. భర్త నేరుగా వెళ్లి పోలీసులకు చూపించాడు. దాంతో పోలీసులు కూడా ఆశ్చర్యపోయి.. వామ్నా ఈమె చూమూలు ఆడది కాదంటూ ఆమెపై కేసు నమోదు చేశారు.ఇంతకీ ఆ భార్య ఎలా వేధించింది, ఎందుకు హింసింది అనే విషయానికి వస్తే.. మధ్యప్రదేశ్‌లోని పన్నాలో ఇద్దరు దంపతులు కాపురం ఉంటున్నారు. కాగా, ఆ భార్యకు డబ్బు పిచ్చి, డబ్బు, బంగారం, వెండి ఇవ్వాలంటూ తరచూ భర్తను వేధించేది. చాలా సార్లు తన తల్లి సమక్షంలోనే దాడి కూడా చేసేది. తన భార్య చేస్తున్న హింసను తట్టుకోలేకపోయిన అతను రహస్య కెమెరాలు పెట్టి, తన భార్య నిజ స్వరూపం, తనను ఎలా కాట్టి హింసిస్తుందో ఈ సమాజానికి తెలిసేలా చేశారు. తన భార్య ఈ విధంగా తనను శారీరంగా వేధిస్తోందంటూ ఆ వీడియో చూపించి పోలీసులకు ఫిర్యాదు చేశాడు. కాగా, ఆ మహిళ తన భర్తపై దాడి చేస్తున్న వీడియో ప్రస్తుతం సోఫల్ మీడియాలో వైరల్‌గా మారింది.

కొత్త అవకాశాలను అధ్యయనం చేస్తున్నాం



న్యూఢిల్లీ : అమెరికా దేశాధ్యక్షుడిగా పాలన పగ్గాలు చేపట్టిన డొనాల్డ్ ట్రంప్ ప్రపంచవ్యాప్తంగా వివిధ దేశాలకు పరస్పర సుంకాలు విధిస్తూ ముందుకు వెళ్తున్నారు. ఈ అంశంపై భారత వాణిజ్యం, పరిశ్రమల మంత్రిత్వ శాఖ గురువారం స్పందించింది. డొనాల్డ్ ట్రంప్ విధించిన 27 శాతం సుంకాల వల్ల ఎదురయ్యే చిక్కులను జాగ్రత్తగా పరిశీలిస్తున్నామని వెల్లడించింది. అలాగే అమెరికా కొత్త వాణిజ్య విధానంలోని అభివృద్ధి కారణంగా తలెత్తే కొత్త అవకాశాలను సైతం అధ్యయనం చేస్తున్నామని తెలిపింది. వికసిత భారత్‌ను దృష్టిలో పెట్టుకొని.. దేశంలోని పరిశ్రమలు, ఎగుమతిదారులతో సహా వాటాదారులతో చర్చలు జరుపుతూన్నామని వివరించింది. అలాగే సుంకాల అంచనాలతో పాటు ఎదురయ్యే పరిస్థితులను సైతం అంచనా వేస్తున్నామని పేర్కొంది. అమెరికా కొత్త వాణిజ్య విధానం వల్ల కలిగే అవకాశాలను సైతం అధ్యయనం చేస్తుందని తెలిపింది. ఇక అమెరికా అధ్యక్షుడు అన్ని వాణిజ్య భాగస్వాముల నుంచి దిగుమతులపై 10 నుంచి 50 శాతం వరకు అదనపు విలువలకు తగ్గట్టుగా సుంకాలు విధిస్తూ పరస్పర సుంకాలపై ఇప్పటికీ ఉత్తర్వులు జారీ చేశారని వాణిజ్యం, పరిశ్రల మంత్రిత్వ శాఖ వెల్లడించింది. 2025, ఏప్రిల్ 5వ తేదీ నుంచి 10 శాతం టేన్ లైన్ సుంకం అమల్లోకి వస్తుందంది. ఏప్రిల్ 9వ తేదీ నుంచి అదనపు విలువలకు తగ్గట్టు విధుల సుంకం అమల్లోకి రానుందని పేర్కొంది. భారత్ నుంచి దిగుమతులపై 27 శాతం సుంకాన్ని యూఎస్ దేశాధ్యక్షుడు ట్రంప్ విధించారు. అలాగే యూరోపియన్ యూనియన్‌కు 20 శాతం, జపాన్‌కు 24 శాతంతోపాటు దక్షిణ కొరియాకు 25 శాతం సుంకం విధించారు. వైట్ హౌస్‌లో ట్రంప్ మీడియాతో మాట్లాడుతూ.. ప్రధాని మోదీ తన స్నేహితుడని తెలిపారు. తమతో ఆయన సరిగ్గా వ్యవహరించడం లేదన్నారు. వాళ్లు మా నుంచి 52 శాతం సుంకం వసూల్ చేస్తున్నారన్నాని చెప్పిన సంగతి తెలిసినదే.

న్యాయమూర్తులంతా ఆస్తుల వివరాలు వెల్లడించాలి



న్యూఢిల్లీ : న్యాయమూర్తుల ఆస్తుల వివరాలకు సంబంధించి కీలక నిర్ణయం వెలువడింది. ఫుల్ కోర్టు సమావేశంలో ఆస్తుల వివరాల వెల్లడికి న్యాయమూర్తులు ఏకగ్రీవంగా అంగీకారం తెలిపారు. ప్రతి ఏడాది క్రమంగా తమ ఆస్తుల వివరాలను భారత ప్రధాన న్యాయమూర్తికి వెల్లడించడానికి న్యాయమూర్తులు అంగీకరించారు. న్యాయమూర్తుల ఆస్తుల వివరాలను సుప్రీం కోర్టు వెబ్‌సైట్‌లో అప్‌లోడ్ చేయటానికి కూడా సీజేబి నిర్ణయం తీసుకున్నారు. ఇటీవల ఢిల్లీ హైకోర్టు న్యాయమూర్తి యశ్వంత్ వర్మ నివాసంలో నోట్ల కట్టలు లభించిన నేపథ్యంలో న్యాయమూర్తులు తమ ఆస్తుల వివరాలను వెల్లడించడంపై సంచలన నిర్ణయం తీసుకున్నారు. ఫుల్ కోర్టు సమావేశంలో తమ ఆస్తులను భారత న్యాయమూర్తికి వెల్లడించేందుకు అంగీకరించారు. గతంలో కూడా సుప్రీం కోర్టు న్యాయమూర్తుల ఆస్తుల వివరాలపై కొంతమేర చర్చ జరిగింది. 2009లో న్యాయమూర్తుల ఆస్తుల వివరాలను స్వచ్ఛందంగా వెల్లడించాలని కొంతమంది పేర్కొన్నారు. దానిపై ఒత్తిడి పెరిగినప్పటికీ ఆస్తుల ప్రకటన అనేది స్వచ్ఛందంగా ఎవరైనా వెల్లడించవచ్చు కానీ... కచ్చితంగా వెల్లడించాలన్న నియమం లేదు. న్యాయమూర్తుల ఆస్తులకు సంబంధించి అనేక చర్చలు జరిగాయి. ఆ సమయంలో పలువురు న్యాయమూర్తులు స్వచ్ఛందంగా తమ ఆస్తుల వివరాలను వెల్లడించేందుకు ముందుకు వచ్చారు కూడా. కానీ మరికొందరు మాత్రం దాన్ని వ్యక్తిగత స్నేహంగా భావించారు. అయితే ప్రస్తుతం ఫుల్ కోర్టు సమావేశంలో ఆస్తుల వివరాలను వెల్లడించేందుకు న్యాయమూర్తులంతా ఏకగ్రీవంగా అంగీకరించడం ఇదే తొలిసారి. దీని వల్ల న్యాయవ్యవస్థపై ప్రజల్లో నమ్మకం పెరిగే అవకాశం ఉంది అనేది జడ్జిలు చెబుతున్నారు. న్యాయమూర్తుల ఆస్తుల ప్రకటన అనేది చారిత్రాత్మకమైన నిర్ణయం. ఇంతకు ముందు కేవలం సీబీబి మాత్రమే ఆస్తుల వివరాలను వెల్లడించడం జరిగేది.. కానీ వాటిని వెబ్‌సైట్‌లో పెట్టలేదు. కానీ ఇప్పుడు సీజేబి, ఇతర న్యాయమూర్తులు అందరూ కూడా తమ ఆస్తుల వివరాలను వెల్లడించాలని నిర్ణయించుకున్నారు. సుప్రీంకోర్టు ప్రధాన న్యాయమూర్తి సంచీవ్ ఖన్నా ఈ విషయంపై దర్యాప్తు చేయడానికి ముగ్గురు న్యాయమూర్తుల కమిటీని ఏర్పాటు చేశారు. జస్టిస్ యశ్వంత్ వర్మకు కొంతకాలం పాటు ఎలాంటి న్యాయపరమైన బాధ్యతలను అప్పగించకూడదని కూడా నిర్ణయించారు.జస్టిస్ యశ్వంత్ వర్మ 2021 అక్టోబర్ లో అలాహాబాద్ హైకోర్టు న్యాయమూర్తిగా నియమితులయ్యారు. అలహాబాద్ హైకోర్టులో జడ్జిగా ఏడేళ్లు పనిచేసిన తర్వాత, 2021 అక్టోబర్ 11న ఢిల్లీ హైకోర్టు న్యాయమూర్తిగా నియమితులయ్యారు. ఆయన చాలా కీలక తీర్పులు ఇచ్చారు.అయితే ఆయన తన ఇంట్లో దొరికిన తన డబ్బు తనది కాదని అంటున్నారు. ఈ ఘటన బయటపడిన తర్వాత న్యాయవ్యవస్థలో జవాబుదారీదనం పై చర్చ పెరిగింది. ఈ క్రమంలో న్యాయవ్యవస్థపై ప్రజల్లో మరింత విశ్వాసనీయత పెరిగేలా చేయడానికి కొన్ని సంస్కరణలు అవసరమని చాలా మంది మీడియాలో.. సోషల్ మీడియాలో మాట్లాడటం ప్రారంభించారు. న్యాయమూర్తులను నియమించే కోటిజియం వ్యవస్థపైనా చర్చ జరుగుతోంది.

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED MARCH 27, 2025 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF VILIN BIO MED LIMITED

Corporate Identification Number: L24230TG2005PLC046689
Regd. Office: Plot No. 43, H. No. 8-2-269/S/43, 2nd floor Sagar Co-op Housing Society Ltd, Road No. 2, Banjara Hills, Khairatabad, Hyderabad, Telangana, India, 500034
Email: cs@vilinbiomed.co.in, Tel. No.: 040- 79618843, Website: www.vilinbiomed.co.in

Open Offer for acquisition of up to 36,27,000 (Thirty Six Lakhs Twenty Seven Thousand only) fully paid-up equity shares of face value of ₹10/- each ("Equity Shares") representing the 26% of the Voting Share Capital (as defined below) of Vilin Bio Med Limited ("Target Company") from the Public Shareholders (as defined below) of Target Company by Allu Rama Krishna Reddy ("Acquirer-1"), Venna Pravalika ("Acquirer-2"), Julakanti Naga Avinash Reddy ("Acquirer-3"), Maddula Jwala Veeravenkata Panduranga Praneth ("Acquirer-4"), Adi Mohan Rao ("Acquirer-5"), Shankar Reddy Katireddy ("Acquirer-6"), Kundoor Karunakar Reddy ("Acquirer-7") and Shaik Sharaz ("Acquirer-8") (hereinafter collectively referred to as "Acquirers") along with Ms. Ramiza Shaik ("PAC 1"), Mr. Sharaf Shaik ("PAC 2") hereinafter collectively referred to as "PACs") pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations (the "Open Offer" or "Offer").

This Corrigendum to the Public Announcement ("PA") is being issued by AFCO Capital India Private Limited, the Manager to the Offer ("Manager to the Offer"), for and on behalf of the Acquirers along with PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of, and in conjunction with, the Public Announcement dated March 27, 2025 which has been sent to National Stock Exchange (NSE) on which the shares of the Target Company are listed and to the Securities and Exchange Board of India ("SEBI") and the Target Company in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations"). Capitalised terms used in this Corrigendum and not defined herein shall have the same meaning as ascribed in the Public Announcement.

The Public Shareholders of the Target Company are requested to note the following in relation to the Open Offer: Mr. Shaik Sharaz ("Acquirer-8") wife, Ms. Ramiza Shaik, and his son, Mr. Sharaf Shaik, are now being classified as Persons Acting in Concert (PACs) under Regulation 2(1) (q) of SEBI (SAST) Regulations. Further, Ms. Venna Prasanna Lakshmi, the sister of Acquirer-2, who is currently on the Board of the Target Company is considered a deemed PAC with the Acquirers under Regulation 2(1) (q) of SEBI (SAST) Regulations. Their names were not mentioned in the Public Announcement dated 27th March 2025.

1. Inclusion of PACs Subsequent to the filing of the Public Announcement, certain shareholders namely Ms. Ramiza Shaik and Mr. Sharaf Shaik of the Target Company, who were not initially identified, are also related/connected with one of the Acquirer. As a result, these shareholders will be considered as Persons Acting in Concert ("PACs") as defined in the Regulation 2(1)(q) of the SEBI (SAST) Regulations 2011 along with the Acquirers.

S. No.	Name of the PACs	Relationship with the Acquirers	Existing shareholding in the Target Company	
			Number	%
1.	Ms. Ramiza Shaik	Spouse of Mr. Shaik Sharaz (Acquirer - 8)	24,000	0.17
2.	Mr. Sharaf Shaik	Son of Mr. Shaik Sharaz (Acquirer - 8)	4,000	0.03

Notes: Ms. Ramiza Shaik acquired 4,000 equity shares on the date of the Public Announcement, prior to this, she held 20,000 equity shares in the Target Company. Mr. Sharaf Shaik acquired 4,000 equity shares on the date of the Public Announcement, and prior to this, he did not hold any shares in the Target Company. Further, Ms. Venna Prasanna Lakshmi, the sister of Acquirer-2, who is currently on the Board of the Target Company is considered a deemed PAC with the Acquirers. However, she has confirmed in writing that she will not participate in this Open Offer, either directly or indirectly, and is not a party to the Share Purchase Agreement. Ms. Venna Prasanna Lakshmi does not hold any shares in the Target Company.

Except for the changes mentioned above, all other details of the Acquirers, as stated in the Public Announcement, remain unchanged. Furthermore, no additional acquisitions have been made by the Acquirers and PACs from the date of the Public Announcement until the issuance of this corrigendum.

1.1. In the Public Announcement dated March 27, 2025 the details of Acquirers in point 3 of the public announcement shall be read as:

3. Details of the Acquirers and PACs

Name of Acquirers/ PACs	Address	Name(s) of persons in control/ promoters of Acquirer control/ PACs where Acquirer/ PACs are companies	Name of the Group, if any, to which the Acquirers/ PACs belongs to	Pre Transaction sharehold-ing	Proposed shareholding after the acquisition of shares which triggered the Open Offer	Any other interest in the Target Company
				• Number • % of total existing share capital	• Number • % of total voting share capital	
Allu Rama Krishna Reddy ("Acquirer-1")	Flat no 901 Phoenix A- Block Hitec Road, Meenakshi Sky Lounge, Kondapur, Hyderabad TG 500084	Not Applicable	The Acquirers do not belong to any Group	Nil	•11,12,830 •7.98	As of the date of this Public Announcement, except for the Share Purchase Agreement and the existing shareholding of Acquirer-5, Acquirer-8, PAC-1, and PAC-2, the Acquirers and PACs have no other interests or affiliations with the Target Company. Additionally, Acquirer-2 and Ms. Venna Prasanna Lakshmi, a Director of the Target Company, are immediate relatives and therefore, Ms. Venna Prasanna Lakshmi is considered "Deemed PAC" to the Acquirers.
Venna Pravalika ("Acquirer-2")	Flat 405, Narayanadri Block, 7 Hills Apartment, Hyderabad, Nizampet, K.V. Rangareddy, TG- 500090			Nil	•13,35,400 •9.57	
Julakanti Naga Avinash Reddy ("Acquirer-3")	Plot No.118 & 119, D.No. 202, Navyas Aditya Enclave, Sapthagiri Colony, Near Bhashyam Public School, Vivekananda Nagar, Kukatpally, Medchal malkajgiri, TG 500072			Nil	•8,90,260 •6.38	
Maddula Jwala Veeravenkata Panduranga Praneth ("Acquirer-4")	H. No. 8, Satyam Status Enclave, Swarna Dhama Nagar, Old Bownepally, Secunderabad, Tirumlagiri, Hyderabad- TG 500011			Nil	•4,45,130 •3.19	
Adi Mohan Rao ("Acquirer-5")	12-2-17/A, Ashok Nagar Colony, Bhadrachalam, Khammam, Andhra Pradesh, 507111			•60,000 •0.43	•5,05,130 •3.62	
Shankar Reddy Katireddy ("Acquirer-6")	8-2-269/S/ 83/A/A/1, Sagar Society Road No 2, Banjara Hills, Khairatabad, Hyderabad, TG 500034			Nil	•17,80,520 •12.76	
Kundoor Karunakar Reddy ("Acquirer-7")	2-2-316, Kishanpura, Lakshminarasimha Hospital, Hanmakonda, Waranagal TG 506001			Nil	•6,67,700 •4.79	
Shaik Sharaz ("Acquirer-8")	19-1-164, I T D A Complex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			•88,000 •0.63	•18,68,230 •13.39	
Ms. Ramiza Shaik (PAC- 1)*	8-77-5, Venkateswara Theater, Vissannapet Krishna, Andhra Pradesh - 521215			•24,000 •0.17	•24,000 •0.17	
Mr. Sharaf Shaik (PAC- 2)*	19-1-164, I T D A Complex Road, Palwancha, Paloncha, Khammam, Andhra Pradesh, 507115			•4,000 •0.03	•4,000 0.03	

Note: *PAC 1 and PAC 2 are not parties to the Share Purchase Agreement dated 27th March 2025 but have been classified as Persons Acting in Concert (PACs) due to their immediate relation to Acquirer-8 (i.e., wife and son) and they are the existing shareholders of the Target Company. Accordingly, PAC 1 and PAC 2 are considered a Person Acting in Concert with the Acquirer-8 under SEBI (SAST) Regulations.

1.2. Inclusion of the following definitions: "Deemed Persons Acting in Concert" has the same meaning as ascribed in the Regulation 2(1)(q) of SEBI (SAST) Regulations, 2011. "PACs" shall mean Person Acting in Concert. 2. Change in Offer Price Subsequent to the Public Announcement, it was observed that certain shares purchased by two of the Acquirers in the year (i.e., 52 weeks) preceding the Public Announcement, as well as some shares acquired by PACs on the date of the Public Announcement, were not accounted for in the initial offer price. This was due to an unintended oversight and the unavailability of relevant details at the time of price determination as per Regulation 8 of the SEBI (SAST) Regulations. Kindly take note of the following revisions to the offer price for your records. 2.1. In the Public Announcement dated March 27, 2025 the definition of Offer Size in point 1.1 of the public announcement shall be read as: Offer Size: The Acquirers hereby make this Open Offer to the Public Shareholders of the Target Company to acquire up to 36,27,000 (Thirty Six Lakhs Twenty Seven Thousand only) Equity Shares ("Offer Shares") representing the 26% Total Voting Share Capital of the Target Company to the Public Shareholders at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Shares aggregating to a total consideration of ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size") (assuming full acceptance) subject to the terms and conditions mentioned in this Public Announcement and to be set out in the Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued in accordance with the SEBI (SAST) Regulations. 2.2. In the Public Announcement dated March 27, 2025 the definition of Offer Price in point 1.2 of the public announcement shall be read as: Offer Price/Consideration: The Open Offer is made at a price of ₹ 23.40 (Rupees Twenty Three and paise Forty only) per Offer Share ("Offer Price"). The Equity Shares of

the Target Company are frequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011. However, the Company's shares are currently under the Additional Surveillance Indicator (ASI), with the status of "SME scrip is not regularly traded," as indicated on the NSE website due to irregular trading activity. The Offer Price has been determined in accordance with the provisions of Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance under this Open Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations, 2011 will be ₹ 8,48,71,800 (Rupees Eight Crores Forty Eight Lakhs Seventy One Thousand Eight Hundred only) ("Offer Size"). Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement remain unchanged. The Acquirers and the PACs accept full responsibility for the information contained in this Corrigendum and for the fulfillment of their obligations under the SEBI (SAST) Regulations. This Corrigendum will be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER AFCO Capital India Private Limited Corporate office: 604 / 605, Cosmos Plaza, J. P. Road, Next To D. N. Nagar Metro Station, Andheri (West), Mumbai, Maharashtra 400053. Tel No.: 022 - 2637 8100; Email: capital@afcogroup.in; Website: https://afcogroup.in SEBI Registration No. MB/MM000012555 CIN: U74110MH2012PTC234042 Contact Person: Mr. Atul Balmkund Oza



FOR AND ON BEHALF OF ALL ACQUIRERS AND PACs							
Allu Rama Krishna Reddy (Acquirer-1)	Venna Pravalika (Acquirer-2)	Avinash Reddy (Acquirer-3)	Maddula Jwala Veeravenkata Panduranga Praneth (Acquirer-4)	Adi Mohan Rao (Acquirer-5)	Shankar Reddy Katireddy (Acquirer-6)	Kundoor Karunakar Reddy (Acquirer-7)	Shaik Sharaz (Acquirer-8)
Ms. Ramiza Shaik (PAC- 1)	Mr. Sharaf Shaik (PAC- 2)						